

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 69 OF 2017 IN
APPEAL NO. 338 OF 2016 &
IA NOS. 732, 733 & 734 OF 2016

Dated: 14th February, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

M.P. Biomass Energy Developers Association & Ors. ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Venkatesh
Mr. Varun Singh
Mr. Aditya Singh
Mr. Shashank Khurana
Mr. Pratyush Singh
Ms. Natabrata Bhattacharya for R-1

Mr. Ganesh Umapathy
Mr. Purushaindra Kumar
Mr. Nitin Gaur
Mr. Aditya Singh for R-2

ORDER

We have heard learned counsel for the parties and the arguments are concluded.

Judgment is reserved.

(I.J. Kapoor)
Technical Member
ss/vt

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson